

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/TT/2016

Subject : Petition for approval of transmission tariff for transmission assets under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region"

Date of Hearing : 11.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 12 others

Parties present : Ms. Superna Srivastava, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, DANS Energy
Ms. Ritu, Advocate, DANS Energy
Shri Vijay Kumar, Advocate, DANS Energy
Shri Ravi Kishore, Advocate PTC
Shri Rajshree Chaudhary, Advocate, PTC
Shri R. B. Sharma, Advocate, BSP(H)CL
Shri Mohit Mudgal, Advocate, BSP(H)CL
Shri Surya Sood, Advocate, BSP(H)CL
Shri S.S. Raju, PGCIL
Shri Amit Yadav, PGCIL
Shri V. K. Verma, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL submitted that they have received reply from SEPL, DEPL and TPTL and sought 10 days' time to file their rejoinder.

2. Considering the request of learned counsel for PGCIL, the Commission permitted PGCIL to file rejoinders till 26.7.2019 with an advance copy of the same to the



respondents. PGCIL was directed to file the rejoinder within the specified time and no extension of time shall be granted.

3. The matter shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

